

**IN THE COURT OF SESSIONS JUDGE, SPECIAL COURT FOR  
TRIAL CASES UNDER SC/ST ACT, PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,  
Sessions Judge,  
Special Court for SC/ST(PoA)Act,  
Perambalur.**

**Tuesday, this the 3<sup>rd</sup> day of November, 2020.**

**CrI.M.P.No.537/2020.**

Vignesh, 23/2020,  
S/o. Kumar.

... Petitioner

-vs-

The state Rep.by  
Inspector of Police,  
Perambalur Police Station,  
Crime No.285/2019.

... Respondent/Complainant.

\* \* \* \* \*

This petition is coming on this day before me for hearing in the presence of Thiru.P.Kamaraj Advocate for the petitioner and of Special Public Prosecutor for the state and upon hearing both sides, perusing the petition and other relevant records, this court delivered the following:-

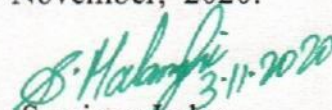
**ORDER**

This Petition is filed U/s 451 & 457 of Cr.P.C to handover the interim custody of the case property (i.e., VIVO (Y71) GOLD COLOUR, Model No.Vivo 1724 IMIE.1: 868907033401453, IMIE2:868907033401446, SN:A724REU06C00) infavour of the petitioner/accused.

Reply received. The learned Special Public Prosecutor seriously objected to return the case property to the petitioner. This Court has considered the submissions made by the learned counsel for the petitioner and the learned public prosecutor. The petitioner is the owner of the said property. Investigation is still pending. Crime is related 67 of IT Act. As this property is related to the offence, it would not be proper to allow this petition.

Hence, this petition is dismissed.

Pronounced by me in open Court, this the 3<sup>rd</sup> day of November, 2020.

  
Sessions Judge,  
Special Court for SC/ST(PoA) Act,  
Perambalur.



**IN THE COURT OF SESSIONS JUDGE, SPECIAL COURT FOR SC/ST(PoA)ACT,  
PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,  
Sessions Judge,  
Special Court for SC/ST (PoA)Act,  
Perambalur.**

**Tuesday, this the 03<sup>rd</sup> day of November, 2020.**

**E. Bail No.793/2020.**

1. Ponnusamy, 61/2020,  
S/o. Chinnathu Padyatci

2. Vimalraj, 30/20  
S/o. Ponnusamy

... Petitioners/Accused.

-vs-

Inspector of Police,  
Mangalamedu Police Station,  
Crime No.1667/2020.  
Offences u/Ss.174 Crpc @ to 304(ii), 201 of IPC r/w 3(ii) (5(A) SC/ST Act, r/w 135(i)(b), 135(i)(E) IE Act 2003.

... Respondent/Complainant.

\* \* \* \* \*

Petition dated 28.10.2020 filed u/S.439 of Cr.P.C. for grant of bail to the petitioners for the offences u/Ss.174 Crpc @ to 304(ii), 201 of IPC r/w 3(ii) (5(A) SC/ST Act, r/w 135(i)(b), 135(i)(E) IE Act 2003.

This petition coming on this day before me for order in the presence of Thiru.G.Selvam, Advocate for the petitioners and of the Special Public Prosecutor for the State and upon hearing both sides, perusing the petition and other relevant records, this Court has delivered the following...

**ORDER**

1. This petition is filed u/s. 439 of Cr. P.C. before this Court to grant bail to the petitioners/accused concerned in Crime No.1667/2020 on the file of Mangalamedu P.S. for the alleged offences u/Ss174 Crpc @ to 304(ii), 201 of IPC r/w 3(ii) (5(A) SC/ST Act, r/w 135(i)(b), 135(i)(E) IE Act 2003.

2. The learned Counsel for the petitioners/accused submitted that the alleged date of occurrence was on 27.09.2020 and that they are innocent persons and that they have not committed any such alleged offence and that the earlier bail application was dismissed by this Court Perambalur in E.Bail.No.702/2020, dated 16.10.2020 and that the



investigation is almost over and that they have not moved any bail application before the Hon'ble High Court of Madras and therefore, prays for release on bail with any conditions.

3. The learned Special Public Prosecutor raised serious objection to grant bail to the petitioners herein.

4. Defacto Complainant present. Seriously objected to release the accused persons on bail. On perusal of records it is seen that there was no intention on the part of A1 and A2 to cause the death of the defacto complainant's husband. Postmortem report received. No previous case for A1 and A2. So this Court is inclined to allow this application and grant bail to the petitioner subject to stringent conditions as follows:-

(a) that the petitioner is ordered to be released on bail on execution of a bond for Rs.10,000/- along with two sureties for a like sum to the satisfaction of this Court.

(b) that the petitioner shall appear and sign before Ariyalur Police Station ( Law and Order) daily twice at 10.00 a.m. and 5.00pm. until further orders.

(c) that the petitioner shall co-operate with the police for investigation.

(d) that the petitioners shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any Police Officer.

Pronounced by me through E bail, this the 03<sup>rd</sup> day of November, 2020.

  
Sessions Judge, 3-11-2020

Special Court for Trial Cases Under SC/ST Act,  
Perambalur.